

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (RTD)
Vs

.... APPLICANT / PETITIONER

International Recreation and Amusement

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.03.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Varun Kathuria, Advocate

ORDER

Notice to show cause be issued to the respondent, as to why
the petition may not admitted returnable on 12th April 2018.

Process Dasti.

Sd/-

(M. M. KUMAR)
HON'BLE PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)